submited in Hindi and to intimate in Hindi the decisions taken on appeals etc. written in Hindi; and

Leave of

(b) if not. bv when such arrangement is likely to be made?]

## वित्त मंत्री (श्री मोरारजी देसाई) : (क) ग्रायकर निर्धारण सम्बन्धी ग्रादेशों को हिन्दी में जारी करने और हिन्दी में लिखी गई ग्रपीलों ग्रादि के सम्बन्ध में किये गये निर्णयों को हिन्दी में सचित करने का प्रबन्ध श्रभी नहीं है, पर श्रायकर विभाग में काम में लाये जाने वाले बहुत से महत्वपूर्ण फार्मी को हिन्दी में छापने श्रीर हिन्दी-भाषी कर-दाताग्रों के उपयोग के लिये उन्हें उपलब्ध करने का प्रबन्ध किया जा चुका है।

(ख) कर-निर्धारण और अपील संबंधी म्रादेश हिन्दी में जारी करने का प्रवन्ध तभी किया जा सकेगा जब ग्रायकर ग्रधिनियम ग्रौर सम्बद्ध संविधियों (स्टैट्यूट) का हिन्दी में अनुवाद हो जायेगा तथा आयकर विभाग के ग्रधिकारियों ग्रौर कर्मचारियों को हिन्दी का काफ़ी ज्ञान हो जायेगा । इसमें समय लगेगा ।

सम्पत्ति कर (वेल्य टैक्स)नियम, १६५७ श्रीर दान कर (गिफ्ट टैक्स) नियम, १६५८ जैसे कुछ महत्वपूर्ण सांविधिक (स्टैट्यूटरी) नियमों का हिन्दी में अनुवाद पहले ही किया जाचुका है।

t[THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) There are no arrangements so far for issuing income-tax assessment orders in Hindi or to intimate in Hindi the decision taken on appeals etc. written in Hindi. However, arrangements have been made to print in Hindi several important forms used in the Income Tax Department and to make them available for use of Hindi speaking assessees.

f[] English translation.

(b) Arrangements for issuing the assessment orders and appellate orders in Hindi will be possible only when the Income Tax Act and allied statutes are translated in Hindi and when the officers and staff of the Income Tax Department have acquired sufficient knowledge of Hindi. This will take

Absence

Some important statutory rules such as the Wealth-Tax Rules, 1957, and the Gift-Tax Rules, 1958,' have already been translated in Hindi.]

294. [Transferred to the 21st November, 1962.1

12 Noon

## PAPER LAID ON THE TABLE

## THE INCOME-TAX (DETERMINATION OF EXPORT PROFITS) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a copy of the Central Board of Revenue Notification S.O. No. 2738, dated the 1st September, 1962, publishing the Income-tax (Determination of Export Profits), Rules, 1962. [Placed in Library. See No. LT-501] 62].

## LEAVE OF ABSENCE TO SHRI RAMA BAHADUR SINHA

MR. CHAIRMAN: I have to inform Members that the following letter dated the 5th November, 1962, has been received from Shri Rama Bahadur Sinha: -

"I am lying in the local hospital. The knee-joint of m<sub>v</sub> right leg has broken into pieces. It will take at least two months to heal up.